

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 224/GT/2015

Subject : Determination of tariff for Raghunathpur Power Station Unit I (600 MW) for the period 2014-19.

Date of hearing : **25.2.2016**

Coram : Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K Iyer, Member

Petitioner : Damodar Valley Corporation

Respondents : Haryana Power Purchase Centre & 2 others

Parties present : Shri M.G. Ramachandran, Advocate, DVC
Ms Anushree Bardhan, Advocate, DVC
Ms. Poorva Saigal, Advocate, DVC
Shri Subrata Ghosal, DVC
Shri Jisnu Dutta, DVC
Shri Gaurav Gupta, Advocate, PSPCL

Record of Proceedings

During the hearing, the learned counsel for the petitioner submitted that the publication of the petition has been made in terms of Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004.

2. Accordingly, the Commission adjourned the hearing of the petition. Since certain information as sought vide ROP dated 17.11.2015 has not been submitted or is incomplete/inadequate, the Commission directed the petitioner to submit the required information as under:

- (i) Copy of the Investment Approval (original and revised) with schedule of commissioning, break-up of project cost and reason of increase in hard cost in the revised approval compared to the original approval along with the variation in scope of work, if any;
- (ii) Actual cost incurred in different packages till date compared to the awarded cost;
- (iii) PERT/ Bar chart indicating the critical activities/ milestones which were affected due to each period of delay and reason of delay. The parallel activities which were simultaneously affected due to one or more reasons shall be indicated with the effective days lost;
- (iv) The implication of time overrun on cost, if any, separately indicating the details of increase in prices of different packages, the increase in IDC & IEDC from the scheduled COD to the actual / anticipated COD.
- (v) Form – 9A with detailed break-up of the additional capitalization (year-wise and item-wise) with proper justification and the provision of Regulation 14 under which the same has been claimed for the period 2016-19;
- (vi) Relevant Forms i.e. Form - 5Ei (in case of cost overrun), Form -5Eii (in case of time overrun), Form -13D (IEDC upto scheduled COD and upto actual/ anticipated COD), Form



-13E (Expenditure under different packages upto scheduled COD and upto actual/anticipated COD);

- (vii) Complete details of fuel in Form –15 and Form –15A for preceding three months;
- (viii) Details as to whether actual COD has been declared for Unit-I and Unit-II, the actual audited capital cost, earnings from infirm power, the LD recovered and the initial spares capitalised till COD along with all relevant tariff filling forms based on actual COD of Units/ generating station;
- (ix) Since the petitioner has stated that no separate head for IEDC was maintained in respect of Unit-I & II, accounting head under which the same has been accounted for and estimated amount of IEDC shall be furnished;
- (x) Clarification as to whether the liability provided for leave encashment has been included in O&M expenses;
- (xi) Weighted average rate of depreciation in respect of the generating station based on the capital cost claimed in the petition instead of the rate approved by the Commission in the case of DSTPS.

3. In addition to the above, the petitioner is directed to submit the reconciliation of Form-7 and Form-13 as regards the loan amount indicated as ₹15068 lakh with rate of interest of 7.90% and furnish actual figures in these forms. Also, relevant changes in other forms, if any shall be furnished.

4. The information in paras 2 and 3 above shall be submitted on affidavit with advance copy to the respondents, on or before 7.4.2016. The respondents shall file their replies on or before 18.4.2016, with advance copy to the petitioner, who shall file its rejoinder by 26.4.2016

5. The petition shall be listed for hearing on 10.5.2016. Pleadings shall be completed by the parties prior to the date of hearing. No extension of time shall be granted for any reason whatsoever.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)

